Education as a fundamental right

- † 393. SHRI MANGANI LAL MANDAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Government have brought 86th constitutional amendment for making education a fundamental right to all the children of 6-14 years of age group;
- (b) whether Government have notified the same in the Gazette on the 13th December, 2002 by enacting it during the year 2002-03;
- (c) if so, whether any Central legislation has been enacted as required for this purpose after the above constitutional amendment;
- (d) whether any directives have been issued to the States for making any arrangements under Article 21A of the Constitution; and
 - (e) the outcome of the action taken so far in this direction?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) The Constitution (86th Amendment) Act which seeks to, *inter-alia*, add Article 21-A ("Right to Education") to Part III ("Fundamental Rights") of the Constitution has been published in the Gazette of India on 13-12-2002.

- (c) No, Sir.
- (d) States are regularly addressed to universalise elementary education, principally through proper implementation of Sarva Shiksha Abhiyan (SSA).
- (e) Number of out of school children has declined, and additional facilities are being created for better retention in, and qualitative improvement of, elementary education.

Revitalization of the NEC

*394. SHRI KARNENDU BHATTACHARJEE: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

[†]Original notice of the question was received in Hindi.